

Setting up of circuit branch at Jalpaigudi

†1896. SHRI SAMAN PATHAK: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has given approval for the establishment of circuit branch in Jalpaigudi;
- (b) if so, the details thereof;
- (c) by when this circuit branch is expected to be operational; and
- (d) whether Government is contemplating to establish circuit branches in other areas of West Bengal?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Central Government has approved the setting up of a Circuit Bench of the Calcutta High Court at Jalpaigudi. It is expected to be operational as soon as adequate infrastructural facilities are provided at Jalpaigudi by the State Government to the satisfaction of the Calcutta High Court.

- (d) No, Sir.

Allocation for family court buildings

†1897. SHRI SHREEGOPAL VYAS: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether allocation for some courts is pending under the head family court building for Chhattisgarh; and
- (b) if so, the current status in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) A proposal for release of a grant of Rs. 30 lakh under plan for the year 2008-09 was received from the Government of Chhattisgarh for expenditure on construction of buildings of three Family Courts.

In this connection, it may be stated that a grant of Rs. 130 lakh was released to the Government of Chhattisgarh under plan from the year 2002-03 to the year 2007-08 for construction of buildings of Family Courts. As per the scheme, the State Government had to provide a matching share of Rs. 130 lakh. However, the Government of Chhattisgarh informed that an expenditure of Rs. 82.36 lakh only was incurred by the State Government upto the year 2008-09. Thus, further grant for construction of buildings of Family Courts can be released only after the State Government indicates the utilization of an amount of Rs. 260 lakh on construction of buildings of the Family Courts including the State share of Rs. 130 lakh.

† Original notice of the question was received in Hindi.